

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(22)

O.A.No.155 of 1993
M.A.No.3950 of 1994

Dated New Delhi, this 7th day of March, 1996.

HON'BLE MR JUSTICE P. K. SHYAMSUNDAR, ACTING CHAIRMAN
HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

Som Dutt
S/o Shri Sunda
C/o Ashok Contractor
Mangla Puri
NEW DELHI.

By Advocate: Shri V. P. Sharma

... Applicant

versus

1. Union of India, through
The General Manager
Northern Railway
Baroda House
NEW DELHI.
2. The Divisional Railway Manager
Northern Railway
BIKANER.
3. The Assistant Engineer
Northern Railway
REWARI.

... Respondents

By Advocate: Shri N. K. Aggarwal

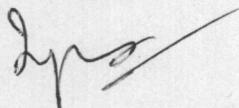
O R D E R (Oral)

Mr Justice P. K. Shyamsundar

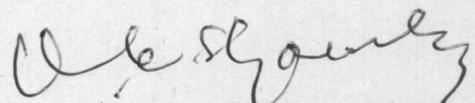
The application is finally disposed off as withdrawn as learned counsel for the applicant states that he would advise his client to file a representation to the administration seeking enlisment as casual labour and for seeking further relief, if any, which however is not the aspect which we should commend. But if the applicant

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were to make any representation to the department for enlishment as casual labour, it will be open to the department to dispose off the same as expeditiously as possible. No costs.



(K. Muthukumar)
Member(A)



(P. K. Shyamsundar)
Acting Chairman

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